

**Government counsel engaged by the N.I.D.C.**

2027. SHRI VISWANATHA MELNON: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that in compliance with the instructions of Government the National Industrial Development Corporation had started engaging Government counsel at the prescribed fee for their cases in the Civil Courts/High Courts;

(b) if so, the number of cases which the Government counsel was engaged after the specific instructions/directions having been issued by Government to the NIDC Ltd., during the last three years; and

(c) if not, what prompted the NIDC Ltd. to defy the instructions/directions by Government?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) In exercise of the powers conferred by Article 87 of the Articles of Association of the National Industrial Development Corporation Ltd., a directive was issued by the Central Government to the Corporation in August 1974 stipulating that the fees payable to their counsel for handling cases in courts should be as per schedule of fees prescribed for Government counsel. No instructions were issued by Government that the Corporation should engage only Government counsel for their cases in the courts. However, subsequent to August 1974, the Corporation engaged Government counsel in three cases.

(c) Does not arise.

**Amount spent on Shrimati Indira Gandhi in Tihar Jail**

2028. SHRI SHIVA CHANDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how much money was spent per day on Shrimati Indira Gandhi during her last confinement in Tihar Jail

after she was expelled from the membership of the Lok Sabha;

(b) what facilities were given to her while in jail; and

(c) in what class was she kept in the jail?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (c) The Delhi Administration have reported that Shrimati Indira Gandhi was treated as a Civil Prisoner. She was provided the facilities as laid down in the Manual for the Superintendence and Management of Jails in Punjab as extended to the Union Territory of Delhi. She was permitted to take food supplied by her relatives. No special expenditure was incurred on her.

**Chemical unit**

2029. SHRI BIR CHANDRA DEB BURMAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Assam Government had submitted a proposal to the Central Government to establish a chemical unit at Chandrapur;

(b) if so, what are the details thereof; and

(c) what is Government's decision thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) No proposal has been received in the Secretariat for Industrial Approvals of the Ministry of Industry from the Government of Assam for establishing a Chemical Unit at Chandrapur in Assam.

(b) and (c) Do not arise.

**I.N.A. Museum in Manipur**

2030. SHRI SADASIV BAGAITKAR: Will the Minister of HOME AFFAIRS be pleased to state: